IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-401/ND/2017

IN THE MATTER OF:

Mr. Deepak Khanna

Vs.

Earth Infrastructure Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 06.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. M.P. Sahay, Advocate

For the Respondents

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that already an advance copy of the application has been dispatched to the Corporate Debtor, for which, the postal receipt has been annexed at page 185 of the typed set documents. The petitioner is directed to file the receipt in relation to the Tracking report as well as taking another notice about the next date of hearing to the Corporate Debtor.

The Corporate Debtor, on receipt of the notice to show cause as to why the petition should not be admitted and the next date of hearing shall be 16.11.2017.

List on 16.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 06.11.2017